1	2	3	4	5	6	7
Jet Airways	1053.08	444.71	210.46	87.52	2.82	2.82
TOTAL:	2102,99	826.41	794.85	359.46	710.01	180.52

<sup>\*</sup>NACIL (Air India, Indian Airlines, Air India Express and Alliance)

## Demurrage charges given to foreign oil firms

196. SHRI P.R. RAJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the amount of money given in the last four years to foreign oil firms as demurrage charges by the Indian public sector oil companies, firm-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): Demurrage charges paid by the major Oil Public Sector Undertakings to foreign oil firms during the last four years are as under:

	Name of Oil PSUs	Amount (in Crore)	
1.	Indian Oil Corporation Limited	597.93	
2.	Hindustan Petroleum Corporation Limited	12,98	
3.	Bharat Petroleum Corporation Limited	4.77	
4.	Oil and Natural Gas Corporation Limited	1,21	
	TOTAL:	616.89	

## Land acquisition for laying of pipelines

- 197. SHRI PRAVEEN RASHTRAPAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether it is a fact that his Ministry has issued S.O. 4923 on 18.12.2006 for the purpose of laying pipeline for transportation of Natural Gas by M/s Reliance Gas Transportation Co. Ltd.;
- (b) if so, the details of land acquired for laying the pipelines on the basis of notification subsequent to the S.O. 4923;
- (c) whether various plot holders have objected to such acquisition without proper compensation; and
- (d) if so, what action is taken by his Ministry look into the grievances of various plot holders at Gothan, Surat in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): (a) M/s Reliance Gas Transportation Infrastructure Limited (RGTIL) has been allowed to lay Kakinada-Hyderabad-Uran-Ahmedabad gas pipeline in accordance with the provisions of the Petroleum and Minerals Pipeline (Acquisition of Right of User in Land) Act, 1962.

- (b) For laying the gas pipeline, merely Right of Use of land is acquired and the land is not acquired permanently.
- (c) and (d) The matter is sub-judice. However, in compliance with the interim order dated 11.7.2008 of the Hon'ble Gujarat High Court, RGTIL has deposited compensation @ Rs.300/sq